

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF NITYA REALTECH PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nitya Realtech Private Limited
2.	Date of incorporation of corporate debtor	17.09.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2009PTC194433
5.	Address of the registered office and principal office (if any) of corporate debtor	220, Opposite Veternity Hospital Village Burari, Delhi-110084, India
6.	Insolvency commencement date in respect of corporate debtor	05.08.2022 (Copy of Order was received on 09.08.2022)
7.	Estimated date of closure of insolvency resolution process	01.02.2023 i.e. 180 days from the date of commencement of CIRP being 05.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: cirp.nityarealtech@gmail.com
11.	Last date for submission of claims	23.08.2022 i.e. 14 days from the date of receiving of copy of Order of Hon'ble NCLT New Delhi Bench IV at New Delhi i.e.09.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Yes Covered under section 5(8)(f) of the Insolvency And Bankruptcy Code, 2016 i.e. Allottees under a Real Estate Project

against entry No.13 to act as authorised representative of the class [allottees under real estate project] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.




Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date: 10.08.2022
Place: Gurugram

E-Auction for Sale of Assets of Woolways (India) Limited (in Liquidation)
(Regd. Off.: A-2, Basement Front Side, East of Kailash, New Delhi 110005)
Under Insolvency and Bankruptcy Code, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and regulations framed thereunder, that the assets/properties in table herein below, will be sold by E-Auction through E-Auction platform: <https://ncit.auction.auctio.com>

Date and Time of E-Auction	August 23, 2022 between 11:00 AM to 04:00 PM
Last Date for Submission of Bid Document & EMD	August 23, 2022 between 10:00 AM to 04:00 PM
Inspection Date & Time	From August 11, 2022 to August 23, 2022 between 10:00 AM to 04:00 PM. Contact Person: Sajvee Bhushan Deora, Mobile: +91 98119 03450

Assets*	Reserve Price	EMD Amount
Lot-1: Inventory (Ready-made garments and accessories): Garments and accessories (old and unstitched garments, socks, belts, shoes, etc.) lying at Plot No. 217, Industrial Area-A, Luthiana, Ludhiana, Punjab 141003. The intending bidder can bid for one or more Sub-Lots out of 1-38 Sub-Lots (containing 500 pieces in each Sub-Lot). Sub-lot numbers are identified at the location.	Rs. 11,21,931 (for all Sub-Lots)	Rs. 1,12,193 (for all Sub-Lots)
Lot-2: Office Equipment Movable Assets (Printer (3 nos.), Desktop (8 nos.), Printer cum Scanner (1 no.), Scanner (1 no.) situated and installed at Plot No. 217, Industrial Area-A, Luthiana, Punjab 141003.	Rs. 1,08,000 (for all Sub-Lots)	Rs. 10,800 (for all Sub-Lots)
Lot-3: Immovable Asset (Freehold Land): Agriculture land situated at Village Machhiwara, Hadapsa, No. 75, Tehsil Machhiwara, District Ludhiana, Khasra No. 382/838, Khatouna No. 1080, Khasra No. 178/B/22 (6-10), 178/13 (7-10); Area 4 Kanal. It is a vacant Plot.	Rs. 32,55,300	Rs. 3,25,530

*Security interest of Banks/Financial Creditors of the CD over all items of assets listed hereinabove was relinquished in favour of the liquidation estate of the CD. Duties and taxes as applicable on each Lot will be extra.

Terms and Condition of the E-Auction are as under:

- This E-Auction Sale Notice is for information of the Intending Bidder(s), who intend to participate in sale of assets of Woolways (India) Limited (in Liquidation) through E-Auction.
- E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS THERE IS BASIS, AS IS WHAT IS THERE IS BASIS AND WITHOUT RECOVERY BASIS" through service provider, M/s e-Procurement Technologies Limited- Auction Tiger (Auctioneer).
- This E-Auction Sale Notice should be read in conjunction with the E-Auction Process and Assets Information Document containing details of the Assets and Properties of the CD under E-Auction, E-Auction Bid Form, Declaration and Undertaking Form, and General Terms and Conditions of the E-Auction Sale, which are available on the website: www.woolways.com and ncit@auctiontiger.net. The contact mobile number is +91 9811903450. Technical support can be reached at +91 97227 78828, and the e-mail id for communications are, in.woolways.sbt@gmail.com and ncit@auctiontiger.net.
- The Liquidator reserves right to withdraw from E-Auction any of the aforementioned Lot/s or a Sub-Lot at any time prior to Close of Day for submission of Bid Documents, and any Intending Bidder(s) shall have no right/s or claim/s against the Lot/s or Sub-Lots in the event of aforementioned withdrawal.
- The Bid Form to be filled by the Intending Bidder for participating in E-Auction provides detailed terms and conditions of E-Auction, and the Intending Bidder is expected to read the Bid Form carefully and submit the Bid Form with EMD before participating in the E-Auction.

Sajvee Bhushan Deora, Liquidator
Woolways (India) Limited (in Liquidation)
IBBI Regn. No.: IBBI/IPA-001/PP-00317/2017-2018/10581
Address: 606, New Delhi House, 27, Barakhamba Road, New Delhi-110001
Email ID: in.woolways.sbt@gmail.com; sajvee.deora@deora.com
Date: 10.08.2022
Place: New Delhi
Contact No.: +91 98119 03450

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NIYA REALTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Nitya Realtech Private Limited
2. Date of Incorporation of corporate debtor	17.09.2009
3. Authority Under Which corporate debtor is Incorporated / Registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2009PTC194433
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	220, Opposite Vetrinity Hospital Village Burari, Delhi-110084, India
6. Insolvency commencement date in respect of corporate debtor	05.08.2022 (Copy of Order was received on 09.08.2022)
7. Estimated date of closure of insolvency resolution process	01.02.2023 i.e. 180 days from the date of commencement of CIRP being 05.08.2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: goelsanyam@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: cpn.niyarealtech@gmail.com
11. Last date for submission of claims	23.08.2022 i.e. 14 days from the date of receiving of copy of Order of Hon'ble NCLT New Delhi Bench IV at New Delhi i.e. 09.08.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	(b) Covered under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 i.e. Allottees under a Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Mr. Aishwarya Mohan Gahrana Mr. Vikky Dang Mr. Pramod Kumar Gupta
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India 1. Name: Aishwarya Mohan Gahrana Reg. No.: IBBI/IPA-002/IP-N00135/2017-2018/10351 Add: 4, Birbal Marg, 2nd Floor, Jangpura Extension New Delhi-110014 Email: aishwaryam_gahrana@yahoo.com 2. Name: Vikky Dang Reg. No.: IBBI/IPA-003/00359/2021-2022/13763 Add: B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018 Email: vikkydang@gmail.com 3. Name: Pramod Kumar Gupta Reg. No.: IBBI/IPA-001/PP-P01329/2018-2019/12075 Add: B-1/10, Lower Ground Floor, Hauz Khas, Delhi-110016 E-Mail: variety.financial@gmail.com

Notice is hereby given that the National Company Law Tribunal New Delhi Bench IV at New Delhi has ordered the commencement of a corporate insolvency resolution process of the Nitya Realtech Private Limited on 05.08.2022. Copy of Order was received on 09.08.2022.

The creditors of Nitya Realtech Private Limited, are hereby called upon to submit their claims with proof on or before 23.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [allottees under real estate project] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
Place: Gurugram

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PROVIEW INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Proview Infrastructure Private Limited
2. Date of Incorporation of corporate debtor	04.07.2008
3. Authority Under Which corporate debtor is Incorporated / Registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2008PTC180512
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	220, Opposite Vetrinity Hospital Village Burari, Delhi, North Delhi-110084, India
6. Insolvency commencement date in respect of corporate debtor	05.08.2022 (Copy of Order was received on 09.08.2022)
7. Estimated date of closure of insolvency resolution process	01.02.2023 i.e. 180 days from the date of commencement of CIRP being 05.08.2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: goelsanyam@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: cpn.proviewinfrastructure@gmail.com
11. Last date for submission of claims	23.08.2022 i.e. 14 days from the date of receiving of copy of Order of Hon'ble NCLT New Delhi Bench IV at New Delhi i.e. 09.08.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	(b) Covered under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 i.e. Allottees under a Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Mr. Aishwarya Mohan Gahrana Mr. Vikky Dang Mr. Pramod Kumar Gupta
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India 1. Name: Aishwarya Mohan Gahrana Reg. No.: IBBI/IPA-002/IP-N00135/2017-2018/10351 Add: 4, Birbal Marg, 2nd Floor, Jangpura Extension New Delhi-110014 Email: aishwaryam_gahrana@yahoo.com 2. Name: Vikky Dang Reg. No.: IBBI/IPA-003/00359/2021-2022/13763 Add: B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018 Email: vikkydang@gmail.com 3. Name: Pramod Kumar Gupta Reg. No.: IBBI/IPA-001/PP-P01329/2018-2019/12075 Add: B-1/10, Lower Ground Floor, Hauz Khas, Delhi-110016 E-Mail: variety.financial@gmail.com

Notice is hereby given that the National Company Law Tribunal New Delhi Bench IV at New Delhi has ordered the commencement of a corporate insolvency resolution process of the Proview Infrastructure Private Limited on 05.08.2022. Copy of Order was received on 09.08.2022.

The creditors of Proview Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 23.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [allottee under real estate project] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
Place: Gurugram

pnb Housing Finance Limited
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001.
Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notices. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account Number	Name of the Borrower/ Co Borrower/ Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
1.	HOU/GHA/O 319/668373	Mr. Ashish Verma (Borrower) & Mrs. Mano Verma (Co-Borrower)	08-Jul-21	Rs. 43,71,184.66/- (Rupees Forty Three Lakhs Seventy One Thousand One Hundred Eighty Four and Sixty Six Paise Only) as on 08-07-2021	09.08.2022	All that part and parcel of property No- B-812, 8, Tower B, Ajnara Le-Garden Phase I, Plot No-GH-02, Sector-16, Noida Ext. Near, Ajnara Homes, Noida, Uttar Pradesh, India- 201301

Place: NCR, Dated: 09-08-2022
Authorized Officer, (M/s PNB Housing Finance Ltd.)

NATIONAL CEREALS PRODUCTS LIMITED
CIN: L99999HP1948PLC001381
Regd. Office: Solan Brewery (P.O.) Shimla Hills (H.P.)
Website: nationalcereals.com, Email: ncp@nationalcereals.com, Tel: 01792-230222

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022
(Rs. In Lakhs)

Sl. No.	PARTICULARS	Quarter Ended 30.06.2022	Quarter Ended 30.06.2021	Quarter Ended 31.03.2022	Year Ended 31.03.2022 (Audited)
1.	Total Income from Operations (net)	60.63	12.50	23.04	156.57
2.	Net Profit/Loss for the period (before tax, Exceptional and/or Extraordinary items)	(2.14)	(8.77)	(3.56)	(16.72)
3.	Net Profit/Loss for the period before tax (after Exceptional and/or Extraordinary items)	(2.14)	(8.77)	(3.56)	(16.72)
4.	Net Profit/Loss for the period after tax (after Exceptional and/or Extraordinary items)	(2.14)	(8.77)	(3.56)	(16.72)
5.	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive income (after tax))	(2.14)	(8.77)	(3.56)	(17.45)
6.	Equity Share Capital	13.15	13.15	13.15	13.15
7.	Reserves (excluding Revaluation Reserves as shown in the Audited Balance Sheet of the previous year.	592.19	609.64	592.19	592.19
8.	Earning Per Share of Rs. 1/- each (for continuing and discontinued operations)- Basic (Rs.) Diluted (Rs.)	(0.16) (0.16)	(0.67) (0.67)	(0.27) (0.27)	(1.27) (1.27)

NOTES:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosures Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website(s) on which the Company's shares are listed, namely www.cse-india.com (CSE) and Company's website www.nationalcereals.com
2. Previous period's figures have been recast, wherever necessary.

By ORDER OF THE BOARD
Sd/-
PUSHPA MOHAN
MANAGING DIRECTOR
DIN:- 00229726

Place: Ghaziabad
Date: 10.08.2022

ARAVALI SECURITIES & FINANCE LIMITED
CIN - L67120HR1980PLC039125
REGD OFFICE: PLOT No.136, 4th FLOOR, RIDER HOUSE, SECTOR 44, GURGAON-122003, HARYANA
Email: info@aravalsecurities.com, Website: www.aravalsecurities.com

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2022
(Rs. in lacs)

Sl. No.	Particulars	Quarter ended		Year ended	
		30/06/2022 (Unaudited)	31/03/2022 (Audited)	30/06/2021 (Unaudited)	31/03/2022 (Audited)
1	Total income	19.00	26.01	130.85	356.34
2	Net Profit / (Loss) for the period before tax, (before Exceptional and/or Extraordinary items)	(8.77)	(7.80)	96.74	226.69
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(8.77)	(7.80)	96.74	226.69
4	Net Profit / (Loss) for the period after tax, (after Exceptional and/or Extraordinary items)	(8.77)	(23.89)	89.77	165.04
5	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and the comprehensive Income (after tax)	(8.77)	(26.28)	89.82	162.81
6	Equity Share Capital	1515.38	1515.38	1515.38	1515.38
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	1459.97	1459.97	1459.97	1459.97
8	Earnings Per Share (of Rs. 10/- each) Basic : Diluted:	Rs (0.06) Rs (0.06)	Rs 0.16 Rs 0.16	Rs (0.59) Rs (0.59)	Rs 1.09 Rs 1.09

NOTES :
1. The above is the extract of the detailed format of audited financial results for the quarter ended 30th June 2022, filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results are available on the website of BSE Limited (www.bseindia.com) where the securities of the Company is listed and on the website of the Company at www.aravalsecurities.com.
2. The above financial results have been prepared in accordance with Indian Accounting Standards ("Ind AS") prescribed under Section 133 of the Companies Act, 2013 ("the Act"), having regard to the recognition and measurement principles laid down in Ind AS 34 ("Interim Financial Reporting") and other recognized accounting practices generally accepted in India and in compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations").
3. The aforementioned audited result of the company for the quarter ended 30th June 2022 have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 10th August 2022.
4. The Statutory Auditors of the Company have carried out limited review of the aforementioned unaudited financial result of the company for the quarter ended 30th June, 2022 and has given unmodified opinion on the same.
5. Provision for taxation under Income Tax Act, 1961 has been made based on the anticipated taxable income for the year as a whole.
6. The Company's operations at present are confined to only one segment i.e. providing Financial and Other Advisory Services and accordingly there are no separate reportable operating segments as per Ind AS 108 - Operating Segments.
7. The figures for the quarter ended 31st March 2022 are the balancing figures being difference between the audited figures in respect of year ended 31st March 2022 and the published year to date figures upto the third quarter ended 31st December, 2021 of the relevant financial year.
8. The Figures of the previous quarter / year have been regrouped / rearranged whenever necessary, in order to make them comparable.

By order of the Board
For Aravali Securities & Finance Limited
Sd/-
Ranjan Kumar Poddar
Chairman & Managing Director

Date: 10th Aug, 2022
Place: Gurgaon.

HINDUSTHAN URBAN INFRASTRUCTURE LIMITED
CIN : L31300DL1959PLC003141
Regd. Office: Kanchenjunga, 7th Floor, 18, Barakhamba Road, New Delhi - 110001
www.hindusthanurban.com, Phone: 011-23310001 (5 Lines), E-mail: investors@hindusthan.co.in

Extract of Un-audited Standalone and Consolidated Financial Results for the Quarter ended 30th June, 2022
(Rs. In Lakhs except per share data)

Sr No	Particulars	STANDALONE				CONSOLIDATED			
		Quarter ended		Year Ended		Quarter ended		Year Ended	
		June 30, 2022 (Unaudited)	Mar 31, 2022 (Audited)	June 30, 2021 (Unaudited)	Mar 31, 2022 (Audited)	June 30, 2022 (Unaudited)	Mar 31, 2022 (Audited)	June 30, 2021 (Unaudited)	Mar 31, 2022 (Audited)
1.	Total income from operations	5,341.77	6,868.24	6,874.30	28,922.17	14,874.44	18,909.59	17,576.84	73,988.51
2.	Net Profit/(Loss) for the period/year (before tax and Exceptional items)	(443.36)	(346.12)	(652.16)	(2,040.95)	(1,469.44)	(1,536.52)	895.56	(861.05)
3.	Net Profit/(Loss) for the period/year before tax (after Exceptional items)	(443.36)	(346.12)	(652.16)	(2,040.95)	(1,469.44)	(1,536.52)	895.56	(861.05)
4.	Net Profit/(Loss) for the period/year after tax and Exceptional items	(273.28)	(176.20)	(406.08)	(1,263.52)	(908.99)	(1,054.40)	744.60	(376.02)
5.	Total Comprehensive Income for the period/ year [Comprising Profit / (Loss) for the period/ year (after tax) and Other Comprehensive Income (after tax)]	(286.81)	(236.71)	(403.95)	(1,317.62)	(920.40)	(1,107.30)	747.01	(421.68)
6.	Equity Share Capital	144.29	144.29	144.29	144.29	144.29	144.29	144.29	144.29
7.	Other Equity	-	-	-	44,435.51	-	-	-	41,477.70
8.	Earnings per share of Rs 10 each (a) Basic (Rs) (b) Diluted (Rs)	(18.94) (18.94)	(12.21) (12.21)	(28.14) (28.14)	(87.57) (87.57)	(44.71) (44.71)	(47.82) (47.82)	18.51 18.51	(51.59) (51.59)

NOTES:
1. The above is an extract of the detailed format of the Un-audited Financial Results for the quarter ended June 30, 2022, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results for the quarter ended June 30, 2022 along with limited review report of the Statutory Auditors is available under Investors section of our website at www.hindusthanurban.com and under financial results at Corporate section of www.bseindia.com.
2. The above unaudited standalone & consolidated financial results were subject to limited review by the Statutory Auditors of the company, reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 10th August, 2022. The Review Report of the Statutory Auditors is being filed with the Bombay Stock Exchange.

By Order of the Board
For HINDUSTHAN URBAN INFRASTRUCTURE LIMITED
Sd/-
(DEEPAK KEJRIWAL)
MANAGING DIRECTOR
DIN : 07442554

Place : New Delhi
Date : 10th August, 2022

PMC FINCORP LIMITED
CIN: L27109UP1985PLC006998
Regd Office:- B-10 VIP Colony, Civil Lines Rampur UP-244901
Corp Office:- 201 & 202 Second Floor Rattan Jyoti Building, 18, Rajendra Place, New Delhi-110008
Ph: 011-47631025, 26, 27 Email: compliance@pmcfincorp.com website: www.pmfincorp.com

Extract of Standalone Unaudited Financial Results for the quarter ended 30<

